

# **HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171001**

No.HHC/Rules/22(25)/83-

Dated 24th January, 2014

## **REGULATIONS FOR HOLDING COMPETITIVE EXAMINATION FOR APPOINTMENT TO THE CADRE OF DISTRICT JUDGES/ ADDITIONAL DISTRICT JUDGES BY DIRECT RECRUITMENT REGULATIONS, 2005.**

### **NOTIFICATION**

In exercise of the powers conferred under Rule 2(1) (g) (i) & (ii) read with Rule 5 of the Himachal Pradesh Judicial Service Rules, 2004, the High Court of Himachal Pradesh is pleased to insert proviso below Regulation No.5;“**Submission of applications and to amend the Regulation No.7;“Holding and Conduct of competitive examination”** and sub regulation (iv) and (vi) of Regulation No.10 “**Evaluation of the answer books and publication of the result”** of Regulation “**The Himachal Pradesh Judicial Service (Competitive Examination for the cadre of District Judges/Additional District Judges) Regulations,2005.**

<b>SHORT TITLE</b>	1	These Regulations may be called “ <b>The Himachal Pradesh Judicial Service (Competitive Examination for the cadre of District Judges/Additional District Judges(4<sup>th</sup> amendment-2014), Regulations 2005.</b>
<b>COMMENCEMENT</b>	2	These Regulations shall come into force with immediate effect.
<b>AMENDMENT(S)</b>	3	<p>i) A proviso below Regulation No.5 “<b>Submission of application” shall be inserted as under:</b></p> <p>Provided that the application submitted by the Advocate for appointment to the District Judge/Additional District Judge by direct recruitment shall be accompanied by a certificate of minimum seven years of actual practice at Bar issued by the concerned District Judge of the place of his/her practice or by the Registrar General of the concerned High Court where he/she practices, as the case may be, in the following format:-</p> <p>“It is certified that Mr/Mrs. ....s/d/w/o .....,who has been enrolled as an Advocate vide ....., is a practising Advocate in the Courts of Civil and Criminal jurisdiction and he/she is in actual practice for a period of not less than seven years as on the last date fixed for receipt of the applications.</p> <p>ii) <b>Regulation No.7;“Holding and Conduct of competitive examination” shall be substituted by the following:-</b></p> <p>7 The Competitive examination for appointment to the cadre of District Judges/Additional District Judges, to be appointed</p>

	<p>by direct recruitment, shall consist of:-</p> <p>(i) Written examination of not less than two hours duration with : 200 maximum marks.</p> <p>(ii) Viva voce examination with:50 maximum marks.</p> <p style="text-align: center;">----- <b>Total:250 marks</b></p> <p>The subjects for written examination and maximum marks for each paper shall be as follows:-</p>		
	<b>Sr No.</b>	<b>Subject</b>	<b>Maximum Marks</b>
	<b>1</b>	<b>2</b>	<b>3</b>
	<b>1</b>	Objective questions with multiple choice questions which can be scrutinized with the help of the computer; and	100 marks
	<b>2</b>	Subjective/ narrative	<u>100 marks</u>
		<b>Total:</b>	<b>200 marks</b>
<p>The syllabus for the above papers shall be as prescribed in <b>Schedule-II</b> to these Regulations and the words <b>First paper, Second paper, Third paper and Fourth paper shall stand deleted.</b></p>			
	<p><b>iii)Sub-Regulation iv) and (vi) of Regulation No. 10; “Evaluation of the answer book and the publication of the result” shall be substituted by the followings:-</b></p> <p><b>10(iv)</b> No candidate shall be considered to have qualified the written examination unless he obtains a minimum of 55% marks in each individual paper and minimum aggregate of 60% marks in all papers put together.</p> <p style="text-align: center;">Provided that Scheduled Caste/ Scheduled Tribe candidates who obtain fifty five percent or more marks or corresponding grade in the written examination shall be eligible for the viva voce examination.</p> <p><b>(vi)</b> The selection would be on the basis of combined merit obtained in the written examination as well as in the interview/viva voce subject to the condition that irrespective of the marks obtained in the written</p>		

examination, no candidate shall be eligible for appointment unless he has obtained a minimum of 50% marks in the viva voce.
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**BY ORDER  
HIGH COURT OF HIMACHAL PRADESH**

**Registrar General**

**EndstNo.HHC/Rules.22(25)/83-**  
Copy forwarded to :-

**Dated: 24.1.2014**

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Additional Chief Secretary (Home), to the Government of H.P., Shimla-2.
3. The L.R.-cum-Pr. Secretary (Law) to the Government of Himachal Pradesh, Shimla - 171002.
4. The Secretary, H.P. Public Service Commission Shimla-2.
5. The Secretary/Private Secretary/PAs to the Registrar General/Registrar (Inspection)/Registrar(Rules)/ Registrar (Vigilance)Registrar (Administration) High Court of H.P.,Shimla.
6. All the District/Additional District Judges, Civil Judges(Sr.Division)/(Jr. Division) in H.P.
7. All the Presidents, Consumer Redressal Fora, Shimla, Mandi and Kangra at Dharamshala.
8. The Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla/ Dharamshala, H.P.
9. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla.
10. The Director/Joint Director/Deputy Director, H.P. Judicial Academy, Shimla - 171005.
11. All the OSDs/CPC(IT)/Assistant Co-ordinator(Mediation),High Court of H.P. Shimla.
12. All the Additional Registrars of this Hon'ble High Court.
13. All the Deputy Registrars/Assistant Registrars/Secretaries/Court Masters/ Private Secretaries/ Section Officers/ Marriage Counsellor/ Chief Librarian/SPIO/ Public Relation Officer/Protocol Officer of this Registry.
14. Section Officer (Computer) is requested to upload the above Notification on the High Court Website today itself, in pursuance of the Office Order No. HHC/Estt.1(18)/78-XI, dated 8.1.2014.
15. The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette Website in terms of this Registry Office Order No. HHC/Admn. 1(18)/78-XI- 9935-41, dated 8.4.2011.
16. The Technical Director, NIC, H.P. High Court for uptating the official website.
17. The Concerned Dealing Assistant (who deals with the matter of Judicial Officers)of the O&A Branch of this Registry with five spare copies.
18. Guard File.

**Registrar (Rules)**